

Central Administrative Tribunal:Principal Bench

OA No. 238/96

(6)

New Delhi, this the 17th day of July, 1996

Hon'ble Shri S.R.Adige, Member (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

Mahabir Prasad Sharma,  
s/o Shri Girdhari Lal,  
R/o Town & PO Bhokarheri,  
Distt. Muzaffarnagar(UP).  
(In person) ...Applicant

-Versus-

1. Commandant, Engineers Stores Depot,  
Delhi Cantt,  
Delhi. ...Respondents.  
(By Shri V.S.R.Krishna, Advocate)

ORDER (Oral)

By Hon'ble Shri S.R.Adige, Member (A) -

We have heard the applicant Shri Mahabir Prasad Sharma in person and Shri V.S.R.Krishna, counsel for the respondents.

2. Both the applicant as well as Shri V.S.R.Krishna, counsel for the respondents agree, that this OA be disposed of with this direction, that in the event that the applicant files a detailed and self-contained representation, supported with such material as he relies upon, within one month from the date of receipt of a copy of this judgement, addressed to Commandant, Engineers Stores Depot, Delhi Cantt, Delhi, with a copy to Chief Controller <sup>of</sup> Defence Accounts

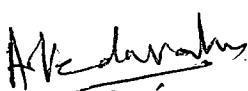
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(Pension), Allahabad. The Commandant will dispose of that representation within two months of its receipt by means of a detailed, speaking and reasoned order in which each of the points raised by the applicant will be fully discussed, under intimation to the applicant. We direct accordingly.

3. Thereafter, if any further grievance subsists, it will be open to the applicant to agitate the same through fresh appropriate proceedings in accordance with law.

4. Meanwhile, the interim orders passed on 31.1.1996, staying further recoveries of pension from the applicant, shall continue till the disposal of the applicant's representation by the Commandant, Engineers Stores Depot, Delhi Cantt, Delhi. No costs.

5. A copy of this order be issued to both the parties.

  
(Dr. A. Vedavalli)

Member (J)

  
(S.R. Adige)  
Member (A)

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